

**GOVERNMENT OF INDIA
CORPORATE AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:580
ANSWERED ON:15.03.2012
CARTELIZATION BY CEMENT MANUFACTURERS
Bhagora Shri Tarachand

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether the Competition Commission of India is probing a case of cartelization by cement-manufacturers;
- (b) if so, the details thereof;
- (c) whether the Serious Fraud Investigation Office too has looked into the matter and gave an alarming report on the said case;
- (d) if so, the details thereof; and
- (e) the action taken by the Government against senior officials responsible for such cartelization?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS(SHRI R. P. N. SINGH)

- (a) & (b) Yes, Madam. The Competition Commission of India received two information about Cement Manufacturers – one filed by the Builders Association and another on transfer from Director General (IR) of the erstwhile Monopolies and Restrictive Trade Practices (MRTP) Commission, alleging unfair trade practices, controlling prices, limiting production, restricting supplies and collusive price fixing etc.
- (c) No, Madam. SFIO has not looked into the matter of cartelization per se by cement manufacturers but has investigated some cement companies in respect of irregularities/contraventions of various provisions of the Companies Act, 1956.
- (d) & (e) Does not arise in view of the above.